NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 53/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2017

NAME OF THE PARTIES:

Nicomet Industries Ltd.

V/s.

Hariprabha Chemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NA

DESIGNATION

SIGNATURE

25.

Mr. Karl Shroff

Mr. Hersh Delai

Order CP No.53/I&BP/NCLT/MB/MAH/2017

Since the Certificate given by the Bank is not reflecting as to from when the Corporate Debtor failed to make payments towards the debt mentioned in this Company Petition, the Petitioner is hereby directed to file a Certificate reflecting the authorized default within two weeks hereof.

List this matter for hearing on 17.4.2017.

Sd/-

Sd/.-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)